

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.3843
TO BE ANSWERED ON THE 9TH AUGUST, 2016/SHRAVANA 18, 1938 (SAKA)**

PERMANENT RESIDENT SCHEME

†3843. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is considering "Permanent Resident Scheme" with a view to attract foreign investors and if so, the details thereof;**
- (b) whether all aspects of strategic and security importance have been taken care of while implementing this scheme;**
- (c) whether a Pakistani national, who is capable of making large investment, can become a permanent resident of India under this scheme;**
- (d) if so, whether the Government has made special provisions in this regard;**
- (e) if so, the details thereof; and**
- (f) whether the Government is considering to review Indian Single Citizenship and if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)**

- (a) to (e): A proposal to grant Permanent Residency Status (PRS) to**

the foreign investors fulfilling the prescribed eligibility conditions and making investment under Foreign Direct Investment (FDI) route subject to relevant conditions as specified in the FDI policy notified by the Government from time to time is under consideration in consultation with all stakeholders. All aspects of strategic and security importance will be duly considered before implementing the scheme.

(f): No such proposal is under consideration at this stage.
